

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO-2314
TO BE ANSWERED ON- 13/03/2025

IMPLEMENTATION OF THE FOREST RIGHTS ACT, 2006 IN ASSAM

2314. Shri Pradyut Bordoloi:

Will the Minister of Tribal Affairs be pleased to state:

- (a) the details of the share of claims pertaining to Individual Forest Rights (IFR), Community Forest Rights (CFR) and Community Forest Resource Rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) that are pending and rejected in Assam and the average wait time between the assertion of a claim and distribution of title;
- (b) the number of tribal families displaced due to conservation related activities in and around Kaziranga National Park during the last ten years;
- (c) the details of assessments conducted on the impact of conservation policies in Kaziranga on the livelihoods, cultural practices and access to resources of tribal communities;
- (d) the steps taken to involve tribal communities in the management and conservation of Kaziranga National Park; and
- (e) the number of complaints received by the Government regarding violations of the FRA in Kaziranga?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a): Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of “Scheduled Tribes and Other Forest Dwellers Recognition of Forest Rights Act 2006” (in short FRA), has been issuing directions and guidelines from time to time on various aspects to ensure proper implementation of the Act. As per FRA and rules made thereunder respective State Governments/UT Administrations are responsible for implementation of various provisions of the Act and are being implemented in 20 States (including Assam) and 1 UT, while Ministry monitors the implementation of the Act through Monthly Progress Report submitted by the States / UTs.

As informed by the Government of Assam, a total of **87227 titles** have been distributed and the number of pending and rejected claims are 5464 and 15731 respectively.

(b): As land is a state subject and also rehabilitation if any, therefore as informed by Govt of Assam there is no record of the number of tribal families displaced due to conservation related activities in and around Kaziranga National Park during the last ten years.

(c): Government of Assam has informed this Ministry that no assessment has been conducted on the impact of conservation policies in Kaziranga on the livelihoods, cultural practices and access to resources of tribal communities.

(d): Government of Assam has informed that following steps have been taken to involve tribal communities in the management and conservation of Kaziranga National Park through Eco Development Committee (EDC):

- (i) Establishment of “Choren Ahem” ethnic restaurant and Village road development work under Natundanga EDC
- (ii) Construction of Community Hall under NaharubostySilimkhowa EDC
- (iii) Construction of Community Hall, Digging of Fisher under KanchanjuriMandugaon EDC
- (iv) Construction of weaving Shed under Amgurichang EDC
- (v) Training on piggery and distribution of piglet at Agoratoli EDC
- (vi) Establishment of AjonUkum, a community based tourism model under PanbariAdarshaMishingGaon EDC
- (vii) Training on computer in PanbariAdarshaMisinggaon EDC
- (viii) Training on Tailoring and distribution of sewing machine in PanbariAdarshaMisinggaon EDC
- (ix) Training on Weaving in Bohikhuwa EDC and distribution of weaving machine (Jacquard) 4 nos.
- (x) Training on poultry in Bohikhuwa EDC
- (xi) Training on Piggery in Amgurichang EDC
- (xii) Training on piggery in DhubaatiBeloguri EDC
- (xiii) Computer training at Borbhetta EDC

(e): Government of Assam has informed that no complaint has been received under Eastern Assam Wildlife Division.
